IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 09
CP. No.14/213/PB/2023

IN THE MATTER OF:

Ambica Enclave Private Limited ... Applicant/Petitioner
Vs
Ministry of Corporate Affairs ... Respondent

Order under Section 213 of the Companies Act, 2013.

Order delivered on 18.04.2024

CORAM:
JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Alok Tripathi, Adv.
For the Respondent :

ORDER

Ld. Counsel Mr. Alok Tripathi for the Applicant appeared through VC and submitted that he does not wish to file a rejoinder and seeks time to argue on the report of the ROC.

None appears for the ROC.

List the matter again **on 09.05.2024** for the appearance of the ROC**.**

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

Dipak – 18.04.2024